

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 993 of 2020**

**In the matter of:**

**Air Travel Enterprises India Ltd.**

**....Appellant**

**Vs.**

**Union Bank of India and Ors.**

**....Respondents**

**Present:**

**Appellant: Dr. KS Ravichandran, PCS, Ms. S. Manjula Devi,  
Advocates.**

**Respondents: Mr. Shinoj K Narayanan, Mr. Clint Mooriah, Mr. Clint  
Li Johny, Advocates for R4.  
Mr. Alok Kumar, Ms. Somya Yadava, Ms. Drishti  
Harpalani, Advocates for R1.**

**ORDER**

**(Through Virtual Mode)**

**13.01.2021:** Mr. Alok Kumar, Advocate appears for Respondent No.1. He seeks and is allowed two weeks' time to file reply-affidavit along with Vakalatnama. Notices have been delivered on Respondent Nos. 2 & 3 but there is no appearance on their behalf. Reply-affidavit filed by Respondent No.4 is taken on record. Rejoinder, if any, be filed by Appellant within two weeks.

List the appeal 'for admission (after notice)' on 12<sup>th</sup> February, 2021 before Court No.III.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Dr. Alok Srivastava]  
Member (Technical)**

AR/g